

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR. (9)

* * *

Date of Decision: 20.5.96.

CP 83/94 (OA 54/94)

Bhim Prasad ... Petitioner

Versus

Shri M. Ravindra & Ors. ... Respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P. SHAFMA, MEMBER (A)

For the Petitioner ... In person

For the Respondents ... Mr. M. Rafiq

O R D E R

PEP HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

This is a Contempt Petition filed by the petitioner, Bhim Prasad, alleging therein that the respondents, by disregarding the directions of the Tribunal issued in OA 54/94, decided on 6.4.94, have committed contempt of court. He has also prayed for penalising the respondents and for an award of compensation amounting to Rupees fifty lac in his favour.

2. We have heard the petitioner and the learned counsel for the respondents and have gone through the records of the case.

3. So far as the payment regarding subsistence allowance for the month of December'1991 is concerned, the petitioner had filed an OA (No.380/94), which was disposed of by an order dated 7.3.95, stating therein that the learned counsel for the respondents has made payment of a sum of Rs.1030/- to the petitioner, who had accepted it. The petitioner did not dispute the quantum of amount and he did not press any other claim made by him in the aforesaid OA. So far as the directions of this Tribunal issued in OA 54/94, referred to above, are concerned, they related to the payment of subsistence allowance upto 9.6.93. The respondents have categorically stated in their reply that the payment of subsistence allowance has also been made upto 9.6.93 and this fact has been supported by an affidavit. It is pertinent to mention here that in OA 380/94 the petitioner had stated that he has been paid subsistence allowance from 20.7.90 to November'1991, from January'1992 to 17.3.92 and from March'1992 to May'1993 but he was not paid subsistence allowance for the month of December'1991. In the prayer clause he prayed for a direction for payment of subsistence allowance for the month of December'1991, which was paid to him by the *CKB/M* respondents on 7.3.95, as recorded in the order dated 7.3.95 in OA 380/94.

(16)

Other claims were not pressed by the petitioner during the hearing of the aforesaid OA.

4. In the circumstances, we find that no act of contempt of court is made out against the respondents. This Contempt Petition is, therefore, dismissed. Notices issued are discharged.


(G.P. SHARMA)

MEMBER (A)


(GOPAL KRISHNA)

VICE CHAIRMAN

VK